

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01519/2018
Chandigarh, this the 23rd day of September, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

1. Anupam Sharma, aged 35 years, wife of Sh. Rajdeep Sharma, Resident of House No. 44, Harbans Nagar, Jalandhar City, Jalandhar, Punjab – 144002.

2. Poonam, aged 40 years, wife of Sh. Lalit Mohan, resident of House No. 1091, Model House, NR, Sati Mandir, Jalandhar City, Jalandhar, Punjab – 144003.

3. Savita , aged 54 years, wife of late Sh. R.K. Sharma, resident of Jhanda Sahib, Alwalpur, District Jalandhar, Punjab – 144301.

4. Renu Bala, aged 41 years, daughter of Sh. Raj Kumar, resident of 335, New Railway Road, Jalandhar City, District Jalandhar, Punjab – 144001

All applicants are Group C employees.

....**Applicants**

(Present: Mr. Mukul Goyal, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Communication, Postal Department, Sanchar Bhawan, New Delhi – 110001.

2. The Senior Superintendent of Post Offices, Jalandhar Division, Jalandhar – 144003.

3. The Postmaster General, Punjab West Region, Sandesh Bhawan, Sector 17, Chandigarh - 160017

....**Respondents**

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA NO. 060/01980/2018 is allowed and the applicants are permitted to join together to file this O.A.

2. Written statement filed beyond time, kept in part 'C' is taken on record. Learned counsel for the applicants submitted that he does not wish to file any rejoinder.

3. The prayer of the applicants in this O.A. is for issuance of a direction to the respondents to grant them the benefit of financial upgradation under the MACP Scheme.

4. Heard.

5. Learned counsel for the applicants submitted that in para 5 of the written statement, it is averred that in view of clarification dated 13.03.2019 issued by the Postal Directorate, the good grading of APARs for the period prior to 25.07.2016 may be considered for financial upgradation under MACPs and accordingly the cases of the applicants have been placed before the appropriate committee for consideration. It is further averred that the review DPC has been held for considering their cases for financial upgradation under MACP in view of the clarification issued by the Directorate and the minutes of screening committee by the Competent Authority is under process. He prayed that the O.A. may be disposed of with a direction to the respondents to expedite the matter.

6. In view of the averments made in the written statement, as afore noticed, this O.A. is disposed of with a direction to the respondents to take further action on the minutes of the meeting of review DPC and grant the relevant benefits in view of clarification dated 13.03.2019 as admitted in para 5 of the written statement, within a period of two months from the date of receipt of a copy of this order. The actual benefits be released to the applicants within a period of one month thereafter. No costs.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 23.09.2019